

Type	No. of out of turn allotments made		No. of allottees waiting for change of allotment	No. of persons waiting for in turn allotment as on 28.2.94
	1992	1993		
I	290	203	2573	3861
II	1078	1002	5010	10000
III	471	417	4436	10033
IV	267	244	1035	2581
V	123	132	121	633
VI	26	59	65	310

(c) Measures for augmenting the housing stock have been taken within the available budgetary allocations.

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

[*Translation*]

### **Khadi and Village Industries in States**

2376. SHRI SHIVRAJ SINGH CHAUHAN: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have formulated any schemes for the development of Khadi and Village industries in Madhya Pradesh, Uttar Pradesh and Bihar;

(b) whether any financial assistance has been given to these states for the purpose during the last three years and during the current financial year;

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): (a) Yes, Sir. The programmes/schemes for the development of Khadi and Village Industries are implemented throughout the country including the State of Madhya Pradesh, Uttar Pradesh and Bihar.

(b) Yes, Sir.

(c) The details of financial assistance provided in the form of grant and loan to these States during the last three years is given below:—

(*Rs. in lakhs*)

	Madhya Pradesh	Uttar Pradesh	Bihar
<b>1990-91</b>			
KHADI GRANT	80.62	1731.88	478.81
KHADI LOAN	66.37	471.90	236.59

	Madhya Pradesh	Uttar Pradesh	Bihar
V.I. GRANT	4.52	47.92	4.71
V.I.LOAN	98.76	1611.52	212.02
<b>1991-92</b>			
KHADI GRANT	149.38	1815.56	435.34
KHADI LOAN	25.13	160.21	66.62
V.I.GRANT	43.34	46.87	16.37
V.I.LOAN	370.17	783.95	112.26
<b>1992-93</b>			
KHADI GRANT	176.49	2223.71	651.26
KHADI LOAN	137.52	586.94	97.03
V.I.GRANT	55.66	57.29	00.34
V.I.LOAN	206.08	1290.27	4.64

(d) Does not arise.

#### **Jhuggi Jhompri Removal Campaign in Delhi**

2377. SHRI VISHWANATH SHASTRI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government had issued any orders recently for launching of jhuggi jhompri removal campaign in Delhi;

(b) if so, the details thereof and the total number of J.J. clusters cleared during this campaign;

(c) whether the Government have allotted any alternative plots to such jhuggi dwellers; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) to (d). Removal of encroachment and demolition of unauthorised construction is an on-going process. Action to remove such encroachments/structures is taken from time to time under the provisions of the relevant Acts by the concerned land owning agencies with the help of police. However, jhuggi jhompri clusters on identified priority sites and which were in existence in January, 1990 are to be taken up for relocation to alternate sites on the request of the land owning agencies according to the approved guidelines. During the period 1.4.1993 to 15.2.1994, 16 jhuggis have been relocated by the Municipal Corporation of Delhi. The jhuggis which have come up on public land after January, 1990 are removed according to the procedures by the land